

(2017) 12 RAJ CK 0049
In the Rajasthan High Court
Case No : 17258 of 2017

Jitendra Parchwani S/o Shri Narayan Parchwani

APPELLANT

Vs

State of Rajasthan

RESPONDENT

Date of Decision : 18-12-2017

Acts Referred:

[Code of Criminal Procedure, 1973](#), [Section 439](#) - Special powers of High Court or Court of Session regarding bail
[Prevention of Corruption Act, 1988](#), [Section 7](#), [Section 7\(1\)\(b\)](#)

Citation : (2017) 12 RAJ CK 0049

Hon'ble Judges : Deepak Maheshwari

Bench : SINGLE BENCH

Advocate : Amit Saxena, Rishiraj Singh

Judgement

1. Heard learned counsel for the parties.
2. This bail application has been moved on behalf of the petitioner in FIR No. 339/2017, P.S. Head Central Office Anti Corruption Bureau, Jaipur, District Chowki ACB Kota registered for the offence under Sections 7, 13(D) & 13(2) of the P.C. Act, 1988.
3. Learned counsel for the petitioner submits that as per the facts mentioned in the FIR, the alleged demand of accused of Rs.4,000/- was met out by the complainant on 25.10.2017, but no recovery of amount of Rs.4,000/- has been effected. Further he submits that there was no occasion to conduct the trap proceedings on 22.11.2017 when the order No.685-689 dated 30.10.2017 had already been issued. No work was pending with

him when the trap was conducted.

4. Learned Public Prosecutor has opposed the prayer.

5. Without expressing any opinion on the merits of the case but taking into consideration the overall facts and circumstances of the case, I deem it just and proper to enlarge the petitioner on bail.

6. Consequently, the bail application filed by him under Section 439 Cr.P.C. is allowed.

7. It is ordered that the accused-petitioner Jitendra Parchwani S/o Shri Narayan Parchwani in FIR No. 339/2017, registered at P.S. Head Central Office Anti Corruption Bureau, Jaipur, District Chowki ACB Kota, shall be released on bail; provided he furnishes a personal bond of Rs.25,000/- with two surety bonds in the like amount to the satisfaction of the learned trial court with the stipulation to appear before that Court on all dates of hearing and as and when called upon to do so.